

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 415 OF 2013

Wednesday, this the 23rd day of March, 2016

CORAM:

**HON'BLE Mr. JUSTICE N.K. BALAKRISHNAN, JUDICIAL MEMBER
HON'BLE Mrs. P. GOPINATH, ADMINISTRATIVE MEMBER**

1. P.R. Gopalakrishnan
S/o. Raman, Senior Gate Keeper,
Vazhani Railway Level Crossing Gate,
Under the Senior Section Engineer,
Permanent Way, Southern Railway, Trichur.
Residing at : Punnoparambil House,
Pottor (P.O), via Mulangunnathu Kavu, Trichur District.
2. V.Y. Saleem, S/o. Yousuf
Gate Keeper, Vazhani Railway Level Crossing Gate,
Under the Senior Section Engineer,
Permanent Way, Southern Railway, Trichur.
Residing at : Vattaparambil House,
Cheruthurthy (P.O), Trichur District.
3. C. Jayaprakash, S/o/ Dhanagopal,
Gate Keeper, Vazhani Railway Level Crossing Gate,
Under the Senior Section Engineer,
Permanent Way, Southern Railway, Trichur.
Residing at : Chelatt House, Nettissery (P.O), Trichur District.
4. Haja Hussai, S/o. Syed Ali,
Rest Giver Gate Keeper,
Vazhani Railway Level Crossing Gate,
Under the Senior Section Engineer,
Permanent Way, Southern Railway, Trichur.
Residing at : Vattaparambil House,
Cheruthurthy (P.O), Vallathol Trichur District. - Applicants

(By Advocate Mr. T.C.Govindaswamy)

Versus

1. Union of India represented by the
General Manager, Southern Railway,
Headquarters Office, Park Town (P.O),
Chennai – 600 003.
2. The Senior Divisional Personnel Officer,
Southern Railway, Trivandrum Division,
Trivandrum – 14.

3. The Senior Section Engineer,
Permanent Way, Southern Railway,
Trichur R.S, Trichur – 680 520. Respondents

(By Advocate Mr. Sunil Jacob Jose)

The application having been heard on 23.03.2016, the Tribunal on the same day delivered the following:

O R D E R (Oral)

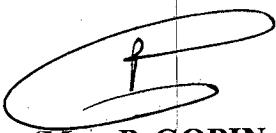
Per: Justice N.K. Balakrishnan, Judicial Member

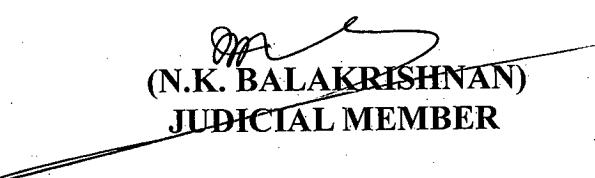
Heard learned counsel on both sides.

2. This O.A has been filed by the applicants challenging Annexure A-1. Learned counsel for the respondents have stated that Annexure A-1 was subsequently withdrawn and a fresh roster has been introduced. Learned counsel for the applicant submitted that great inconvenience is caused by the introduction of the new roster also. As such, the applicants want to submit representation to voice their grievance as against the new roster as well. The applicants are to be given permission to make such a representation within three weeks from today. The respondents have to dispose of that representation taking into consideration the inconvenience voiced by the applicants. Till the final order is passed on the representation which shall be submitted within three weeks from today, respondents shall maintain status quo with regard to 'the hours of employment'. Respondents shall dispose of the representations within three months from the date of receipt of representations.

3. The Original Application is disposed of as above. No order as to costs.

(Dated, the 23rd March, 2016.)


(Mrs. P. GOPINATH)
ADMINISTRATIVE MEMBER


(N.K. BALAKRISHNAN)
JUDICIAL MEMBER